

SECTION IV B

Listed on 30.10.2015

Court No. 10

IN THE SUPREME COURT OF INDIA Item No. 10
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL)NO. 25206 OF
2015

WITH PRAYER FOR INTERIM RELIEF

Ashish GuptaPetitioner(s)

Versus

Sofia GuptaRespondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 07.09.2015 when the Court was pleased to pass the following order :-

"Issue notice.

In the meantime, the petitioner-husband shall pay maintenance to the respondent-wife at the rate of Rs. 30,000/-(Rupees thirty thousand only) per month.

Needless to say that the arrears of maintenance shall also be paid within two months.

Put up after four weeks."

It is submitted that accordingly show cause notice was issued in respect of sole respondent. Ms. Nanita Sharma, Advocate has on 27.10.2015 filed vakalatnama on behalf of sole respondent. But has not filed counter affidavit so far.

Service of show cause notice is complete.

The matter is listed before the Hon'ble Court with this office report.

Dated this the 13th day of October, 2015.

ASSISTANT REGISTRAR

Copy to :- Ms. B. Sunita Rao, Advocate.

Ms. Nanita Sharma, Advocate.

ASSISTANT REGISTRAR